

MR. DEPUTR-SPEAKER : I cannot allow it. All of you, please take your seats. It is not the way. I cannot allow.

(Interruptions)

12.00 hrs.

At this stage, Dr. Datta Samant left the House

MR. DEPUTY-SPEAKER : Papers to be Laid. Shri Vasant Sathe.

12.09½ hrs.

[*English*]

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked insurance Scheme for 1985-86 and Statement for delay in laying these papers.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes, for the year 1985-86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Pleased in Library. See No. LT-4037/87]

Review on the working of and Annual Report of Hindustan Vegetable Oils Corporation Ltd. New Delhi for 1984-85 and statement for delay in laying these paper.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1984-85.

(ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4038/87]

Notifications under Essential Commodities Act 1955 and Detailed Demands for Grands of the Ministry of Petroleum and Natural Gas for 1987-88.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : On behalf of Shri Brahma Dutt, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English Versions) under sub-section (6) of section 3 of the Essential Commodity Act, 1955:

(i) The Kerosene (Restriction on Use) Amendment Order, 1987 published in Notification No. G.S.R. 10 (E) in Gazette of India dated the 2nd January, 1987.

(ii) The Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1987 published in Notification No. G.S.R. 79 (E) in Gazette of India dated the 4th February, 1987.

[Placed in Library. See No. LT-4039/87]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas 1987-88.

[Placed in Library. see No. LT-4040/87]

Detailed Demands for Grants of the Ministry of Labour for 1987-88

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1987-88.

[Placed in Library. see No. LT-4041/87]

Annual reports of Indian Law Institute, New Delhi for 1985-86 and Institution of Constitutional and Parliamentary Studies, New Delhi for 1985-86 and Statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : I beg to lay on the Table—

(1) A copy of Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1985-86 along with Audited Accounts.

[Placed in Library see No. LT-4042/87]

(2) A copy of the Annual Report (Hindi and English versions) of the

Instituts of Constitutional and Parliamentary Studies; New Delhi, for the year 1985-86 along with Audited Accounts.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. see No. LT-4043/87]

Notification under Industries Development and Regulation Act, 1951, Annual Reports and Reviews on the Working of National Federation of Industrial Co-operatives Ltd., New Delhi for 1985-86, Automotive Research Association of India, Pune for 1985-86 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : I beg to lay on the Table—

(1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 100 (E) in Gazette of India dated the 19th February, 1987 under sub-section (4) of section 30 of the Industries Development and Regulation) Act, 1951.

[Placed in Library. see No. LT-4044/87]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Co-operatives Limited, New Delhi, for the year 1985-86.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1985-86.

[Placed in Library. see No. LT-4045/87]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1985-86.

[Placed in Library see No. LT-4046/87]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room Ludhiana, for the year 1985-86 along with Audited Accounts.

[Placed in Library. see No. LT-4047/87]

(ii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1985-86 along with Audited Accounts.

[Placed in Library. see No. LT-4048/87]

(iii) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1985-86 along with Audited Accounts.

[Placed in Library. see No. LT-4049/87]

(b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana Central Institute of Hand Tools, Jalandhar and Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1985-86.

[Placed in Library. see No. LT-4047 to LT-4049/87]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design Hyderabad, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1986-86.

[Placed in Library. see No. LT-4050/87]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1985-86.

[Placed in Library. see No. LT-4051/87]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Calcutta, for the year 1985-86.

[Placed in Library. see No. LT-4052/87]

Notifications under Indian Post Office Act 1898 and statement for delay in laying the Indian Telegraph (Second Amendment) Rules 1986.

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI SONTOSH MOHAN DEV) : I beg
to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Indian Post Office Act, 1898 :

(i) The Indian post Office (Tenth Amendment Rules) Rules 1986 published in Notification No. G.S.R. 1333 (E) in Gazette of India dated the 29th December, 1986.

(ii) The Indian Post Office (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 9th February, 1987.

[Placed in Library. see No. LT-4053/87]

(2) A statement (Hindi and English versions) showing reasons for delay in laying *the Indian Telegraph (Second Amendment) Rules, 1986 published in Notification N. G.S.R. 314 in Gazette of India dated the 26th April, 1986.

[Placed in Library. see No. LT-4054/87]

Annual Report and Review on the working of Central Power Research Institute Bangalore for 1985-86 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore for the year 1985-86.

*The Rules were laid on the Table on 10th March, 1987.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, see No. LT-4055/87]

12.10 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 20th March, 1987.”

Jute packaging Materials (compulsory use in packing commodities) Bill.

As passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table the Jute Packaging Materials (Compulsory Use in Packing Commodities) Bill, 1987, as passed by Rajya Sabha.

12.11 hrs,

[English]

PUBLIC ACCOUNTS COMMITTEE

Seventy-Second Report

SHRI E. AYYAPU REDDY (Kurnool): I beg to present the Seventy second Report (Hindi and English versions) of the public Accounts Committee on Action Taken on the 26th Report (8th Lok Sabha) on National Cooperative Development Corporation.